

had a plan to kill people. This is absolutely twisting the whole thing. (Interruptions)

श्री नरसिंह यादव (चन्दौली) :\*\*\*

MR. DEPUTY-SPEAKER: Please take your seat. Nothing will go on record, when I am on my legs. Please take your seat. Now, we have had enough of this. We go to the next business. (Interruptions)

SHRI SAMAR GUHA: Again I submit that I cannot prove to be a liar. I have said that I have got two concrete examples. Unless you permit.....

MR. DEPUTY-SPEAKER: That will not go on record. (Interruptions)

MR. DEPUTY-SPEAKER: Mr. Samar Guha, I beg of you not to make unnecessary.....

SHRI SAMAR GUHA: Sir, my reputation is at stake. I do not indulge in political gimmicks. (Interruptions)

MR. DEPUTY-SPEAKER: Nobody is making any political gimmick here. The cases of persons who called something a political gimmick or a cheap gimmick have been sent to the Privileges Committee only three days back. Does the hon. Member not know that? Nobody is doing any political gimmick here. Now, let us close that subject and get on with the business; otherwise, there will be no end to this. I have already submitted to you that there is an inquiry going on and you will have ample opportunities to say what you want to say—in some other discussion or so. Therefore, let us go on with the business.

SHRI YESHWANTRAO CHAVAN: As the Government have not substantiated the statement and have merely

referred to the irresponsible argument given by the Attorney-General, the only thing that we can do is to walk out of the House.

Some hon. Members then left the House.

(ii) ALLEGED BANK ACCOUNTS ABROAD IN THE NAMES OF SHRI SANJAY GANDHI AND SHRIMATI MANEKA GANDHI.

SHRI JYOTIRMOY BOSU (Diamond Harbour): The other day I produced a photostat copy which alleges that Shri Sanjay Gandhi and Smt. Maneka Gandhi are maintaining bank accounts abroad. The Finance Minister has neither confirmed the genuineness of the document nor denied the same. The real confirmation or denial could only be made by the Swiss Bank concerned. Nothing short of that could possibly satisfy us. We have no knowledge whether the Enforcement Directorate has summoned Shri Sanjay Gandhi and Smt. Maneka Gandhi to interrogate them with regard to their alleged bank accounts abroad.

I have now the fullest details about these foreign exchange dealings.

The Maruti Heavy Vehicles Private Ltd., which Shri Sanjay Gandhi virtually owns, in their letter dated 29th January, 1976, addressed to the Oil and Natural Gas Commission in the matter of purchase of eight cranes from DEMAG stated:

"We desire to compete (with) our competitors for this order and as such we have foregone the entire commission in this transaction."

Accordingly, foreign exchange equivalent of Rs. 1.7 crores was released for payment to DEMAG account in West Germany for purchase of cranes. This had happened around January,

[Shri Jyotirmoy Bosu]

1976, and the cranes were actually imported into India between October, 1976 and January, 1977. This was done presumably after making full payments to DEMAG in foreign exchange.

In the meantime, in March, 1977, Shri Sanjay Gandhi's mother went out of power and the new Government started enquiring about assets and bank accounts abroad of Smt. Indira Gandhi, Shri Sanjay Gandhi and others. This caused alarm in them and to hide their misdeeds, they took recourse to the following method:

On 22nd June, 1977, the Deutsche Bank, A.G. Hamberg, West Germany, have remitted by telegraphic transfer an amount of DM 3,69,600|-, equivalent to Rs. 13,62,463.65 to the Central Bank of India, Bombay, for being credited to the account of Maruti Heavy Vehicles Pvt. Ltd., Gurgaon, and the amount was sent by the Central Bank, Bombay, to the Central Bank Branch in Gurgaon the very same day.

13.00 hrs.

This payment and particularly its delay in bringing the money to India indicate the following:

- (a) that the declaration made by Maruti Heavy Vehicles that there will be no payment of commission was totally false and was done to mislead the exchange control department as well as the Income-tax Department of India;
- (b) That Maruti Heavy Vehicles received their commission and other dues from DEMAG (W. GERMANY) as soon as the Oil and Natural Gas Commission obtained a release order of foreign exchange in 1976.

(c) Although the payment was made by DEMAG long before the last year ended, this commission of Rs. 13,62,463.65 paise (which constituted, I suspect, only a part of the commission and other dues) was being kept in Germany against our laws.

(d) The above goes to show that Shri Sanjay Gandhi and his associates are/were maintaining foreign bank accounts which is a cognisable offence.

MR. DEPUTY-SPEAKER: You wanted it to be admitted as a question and it is under consideration....

SHRI JYOTIRMOY BOSU: You are getting emotional, but I have no intention of offending you.

In this context I want to say that the Finance Minister and the Home Minister may kindly take note of this and come back before this House with information as to whether this amount of Rs. 13 lakhs and odd was kept in Germany against the law of the land and if so, whether prosecution is going to be launched or not.

श्री ज्योतिमय (देवरिया) : मैं यह जानना चाहता हूँ कि क्या यह सही है कि भारत सरकार ने स्विस् गवर्नमेंट से पूछा था कि क्या 25,000 फ्रैंक का ड्राफ्ट श्री संजय गांधी ने श्रीमती मेनका गांधी को भेजा था और स्विस् गवर्नमेंट ने कह दिया कि हमारे यहां यह कायदा नहीं है कि यह बताया जाये कि किस किस व्यक्ति का एकाउंट हमारे किस बैंक में है। क्या सरकार स्विस् सरकार और स्विस् बैंक को यह बताने पर विवश करेगी कि क्या श्रीमती मेनका गांधी के नाम यह ड्राफ्ट भेजा गया था या नहीं? अगर यह सम्भव नहीं है, तो मैं माननीय सदस्य, श्री ज्योतिमय बसु; की इस मांग का समर्थन करता हूँ कि सरकार स्वयं इस मामले की जांच करे।

SHRI JYOTIRMOY BOSU: This is a very serious matter that Rs. 13 lakhs, 62 thousand and odd should have been kept in a foreign bank. . .

MR. DEPUTY-SPEAKER: Please take your seat. You cannot keep getting up like this and raising all kinds of matters without notice. Nothing will go on record if you persist.

13.03 hrs.

DEMANDS FOR GRANTS\*, 1977-78  
—contd.

MINISTRY OF ENERGY

MR. DEPUTY-SPEAKER: The House will now take up discussion and voting on Demands Nos. 31 to 33 relating to the Ministry of Energy for which six hours have been allotted.

SHRI HARI VISHNU KAMATH (Hoshangabad): Sir, today is a fearful day—the day of the guillotine and I am sorry to say that my fears and forebodings which I had voiced the day before yesterday have unfortunately come true. A look at the clock shows only five hours are available today.

MR. DEPUTY-SPEAKER: The Members were so excited that they have taken up more time on other matters.

SHRI HARI VISHNU KAMATH: You announced that six hours have been allotted for the Ministry of Energy, but even this quantum of time may not be available today for discussion on the demands of this Ministry. You had also said that the time allotted for the Ministry of Energy might be reduced.

I submit that the Ministry of Information and Broadcasting being in my judgement, in my estimation, far more important than the Energy Ministry should not be subjected to a desultory casual discussion in this House, because it may get only one and a half hour or an hour even if the time allotted for the Ministry of Energy is cut. I do not want that. I would submit, and I am sure, the House will agree with me, that the Ministry of Information and Broadcasting should have a full-dress discussion in this House in this session, either next week or the week after the next before the session comes to a close. On that understanding, I would let the guillotine descend at 6.00 O'clock.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have written to you also and I want to make a submission in support of Shri Kamath's submission. At the same time, I would like to point out that when Shri Advani lays down a White Paper on his Ministry's working, which I am told would be laid in 7-10 days, it is better that we have a full-fledged discussion under rule 184 on that White Paper. I do hope that the Chair and the House would agree with me in this regard.

SHRI P. K. DEO (Kalahandi): Mr. Deputy-Speaker, Sir, the entire business of the House is being regulated by the Business Advisory Committee. They have gone into the priorities of the Ministries and allocated time, and we should stick to it. The Business Advisory Committee is represented by all the parties. Taking into consideration that we have fully approved the minutes of the Business Advisory Committee in this House, we should stick to the schedule. So far as the importance of the Ministry of Information and Broadcasting is concerned, I do not want to belittle it. As suggested by my friend, Shri Jyotirmoy Bosu, there would be

\*Moved with the recommendation the Vice-President acting as President,